

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

Date of order: 01.01.2002

CP No.78/2001 (OA No.471/2000)

Dharmendra Sharma s/o Shri B.S.Sharma, aged 27 years r/o
Near Hazoori Darwaja, Alwar (Raj.)

..Petitioner

Versus

1. Shri Harsh Man Kaire, Commissioner, Kendriya Vidyalaya Sangthan (Hqs), 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
2. Shri V.K.Gupta, Assistant Commissioner, Kendriya Vidyalaya Sangthan (Hqs), 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
3. Shri Sanjiv Kumar Jain, Assistant Commissioner, Kendriya Vidyalaya Sangthan, Regional Office, Jaipur
4. Shri Mahendra Singh, Principal, Kendriya Vidyalaya No.1, Near Moti Doongari, Alwar.

.. Respondents

Mr.P.K.Sharma, counsel for the petitioner

Mr. V.S.Gurjar, counsel for the respondents

CORAM:

Hon'ble Mr. Justice O.P.Garg, Vice Chairman

Hon'ble Mr. Gopal Singh, Administrative Member

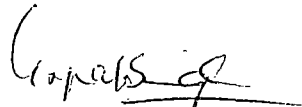
ORDER

Per Hon'ble Mr. Justice O.P.Garg, Vice Chairman

This Contempt Petition has been filed for the alleged disobedience of the order dated 23.4.2001 passed in OA No.471/2000, by which it was directed that the application of the applicant for appointment on

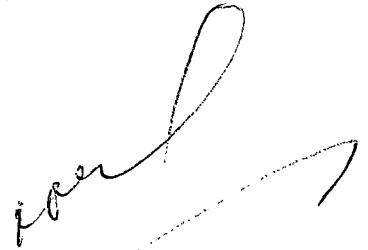


compassionate grounds shall be considered by the respondent Department. The learned counsel for the respondents, Mr. V.S.Gurjar, states that application of the applicant has been duly considered and has been rejected by the Department. The learned counsel for the applicant, Mr. P.K.Sharma, states that the application has been rejected on insufficient grounds, and as a matter of fact, the grounds on which the application has been rejected have already been considered in the OA by the Tribunal. Be that it may, the respondents has considered the application of the applicant and passed an order dated 18.9.2001 (Ann.R1) in pursuance of the order passed by this Tribunal in OA aforesaid. Therefore, the Contempt Petition does not survive and the notices issued to the respondents are hereby discharged. However, it is directed that if the applicant has a grievance against the order passed by the respondents, he may challenge the same by filing a separate OA.



(GOPAL SINGH)

Adm. Member



(O.P.GARG)

Vice Chairman